

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No. 2

CP(IB) No. 99/Chd/Hry/2024

**IN THE MATTER OF:**

Bitkuber Investments Pvt. Ltd.

...Petitioner/ Operational Creditor

Vs.

Korra Worldwide Advertising Pvt. Ltd.

...Respondent/ Corporate Debtor

**Under Section:** 9, IBC 2016

**Order delivered on 29.04.2024**

**CORAM:**

**SH. L. N. GUPTA**  
**HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**PRESENT:**

For the Petitioner : Mrs. Munisha Gandhi, Senior Advocate  
Mr. Vivek Sethi, Advocate

**ORDER**

The present petition has been filed under Section 9 of the Code seeking initiation of CIRP against the respondent/ corporate debtor but it is seen that in Part-IV and some other pages including page no. 46 of the petition instead of operational debt, the words financial debt have been mentioned and moreover no specific date of default has been mentioned in part IV of the petition upon which it is stated by learned senior counsel for the petitioner that she may be allowed to file the amended Form-5 with some documents which could be filed earlier. Let the same be done within two weeks. List the matter on 14.05.2024 in supplementary list.

-sd-  
**(L. N. GUPTA)**  
**MEMBER (T)**

-sd-  
**(HARNAM SINGH THAKUR)**  
**MEMBER (J)**

SM